

SUPREME COURT OF INDIA

F. No.35/JudI./2020

Dated : 12th February, 2021

OFFICE ORDER

The Competent Authority has been pleased to issue the following guidelines regarding listing of Criminal Appeals involving death penalty :-

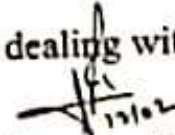
(A) In a matter wherein, the High Court has confirmed/upheld death penalty, and this Court has granted leave, the Criminal Appeals will be listed for hearing not later than six months before the Three Judges Bench from the date of grant of leave, irrespective of the fact that the appeal is ready or not.

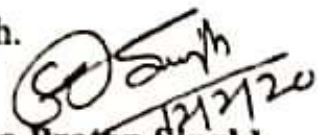
(B)(i) As soon as the Special Leave Petition involving death penalty is filed, a communication from the Registry may be sent to the court appealed from to make ready and dispatch to this Hon'ble Court the certificate of service as well as the original record within a period of sixty days or within further such period fixed by Court, after the receipt of the intimation of the filing of such Special Leave Petition along with the translation of the documents in vernacular language, if any;

(ii) On grant of leave by the Hon'ble Court, the Registry may insist for filing of additional documents by the parties within a period of thirty days after the receipt of the intimation from the Registry in this regard;

(iii) In the event records or additional documents have not been received/filed, the matter may be listed before Hon'ble Judge in Chambers with appropriate office report for directions, instead of listing the matter before the Registrar Court as per the existing practice; and

The aforesaid directions shall be followed scrupulously by all, especially the Branches dealing with Criminal Matters and Listing Branch.


[Anil Laxman Pansare]
Registrar(Judicial-II)


[Surya Pratap Singh]
Registrar(Judicial-I)